



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 610 of 2005-

Applicant(s) Sudhamaya Baypaya Respondent(s) Union of India & others

Advocate for Applicant(s) M/s. Sandeep Parida Advocate for Respondent(s) R. Mohanty
A.R. Naik

NOTES OF THE REGISTRY

I.P.O of Rs. 50/- filed.
Copy served
Defects pointed out
in serving may kindly
be seen.
For bar or
Registration / consid-
eration please on per
memorandum dt 19.7.05

19.7.05

SOI
22/7/05

DR

22.07.05

Registration

DR
22/7/05

ORDERS OF THE TRIBUNAL

REGISTER

DR 22/7/05
... Registrar

Order dated 25/7/05

Heard Mr.S.Parida, Ld.Counsel for the applicant.
A copy of this O.A. has been served on Mr.R.C.Rath,
Ld.Standing Counsel for the Respondents.

The applicant who was a candidate in limited
departmental competitive examination for promotion
to the grade of AEN(Group-B) under 70% quota has
come in this O.A. with a grievance that although
he had done very well in the written examination
he has not been called for final test.

The applicant has also submitted that he has a
brilliant service career and therefore it is unlike-
ly that he could have failed to qualify in the said

Notes of the Registry

Orders of the Tribunal

For Admision
& Disposal order —
Copy served.

Bhaw

h
22/12/2022

examination.

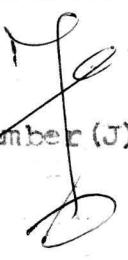
Having heard the Ld. Counsel for the applicant, we find that although the applicant has made a categorical statement in Para-6 of the O.A. that "he has availed of all the remedies available to him under the relevant services rules etc" the applicant had not in fact exhausted the departmental remedies before he approached this Tribunal.

Mere existence of grievance does not entitle a government official to approach the Tribunal until and unless he has exhausted all the remedies available under the department.

Although for making such a misleading/wrong statement, this O.A. should have been dismissed, we take a lenient view of the matter with the hope that in future such mistake will not be repeated.

We dispose of this O.A. with a direction to the applicant to submit his grievance before the competent authority in the department for redressal. After that if his grievance is not redressed, liberty is granted to him to approach this Tribunal.

With this order this O.A. is disposed of at the admission stage.


Member (J)


Vice-chairman

Copies of order
Dr 25/12/2022
to counsel for both
Date.

h
12/12